

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 4307
TO BE ANSWERED ON 01.04.2026

AIMS AND OBJECTIVES OF MISSION VATSALYA

4307. SHRI NARAYANA KORAGAPPA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) aims and objectives of Mission Vatsalya;
- (b) status of implementation of Mission Vatsalya during last five years, State-wise;
- (c) reasons that actual expenditure under the above Mission as of February, 2026, is only ₹500 crores out of revised estimate of ₹1,100 crores;
- (d) whether the targets, physical and financial, set in the last two years have been achieved; and
- (e) if so, details thereof with particular reference to Karnataka?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SAVITRI THAKUR)

(a) to (e): The Mission Vatsalya Scheme is a Centrally Sponsored Scheme which is implemented by the States and Union Territories (UTs) with the aim to support Children in Need of care and Protection (CNCP) and Children in Conflict with Law (CCL). The objective of Mission Vatsalya is to ensure that the best interests of children are always taken care of while designing the projects/ programmes. The objectives include establishing essential services, emergency outreach services for children and include strengthening of institutional and non-institutional care services. The Child Care Institutions (CCIs) established under the Mission support, *inter-alia*, age-appropriate education, access to vocational training, recreation, health care and counselling.

The funds are shared between the Centre and States in the ratio of 60:40 for all States and UTs with legislature except the North-Eastern States and Hilly States - Himachal Pradesh and Uttarakhand and UT of Jammu & Kashmir, where the cost sharing is in the ratio of 90:10. In Union Territories without legislature, 100% cost is borne by the Central Government.

Mission Vatsalya Scheme provides for setting up of statutory and service delivery structures at State and District level for achieving goals for children living in difficult conditions.

State and UT wise details of State Child Protection Society, State Adoption Resource Agency, Child Welfare Committee, Juvenile Justice Board and District Child Protection Unit and physical and financial progress made under the scheme are at **Annexure**.

During FY 2025-26 (as on 29.03.2026), total expenditure of Rs. 943.21 Crores has been incurred under Mission Vatsalya against RE of Rs. 1100 Cr. to implement various components of the scheme.

Further, the Union Government releases funds under Mission Vatsalya as and when the States and Union Territories comply with General Financial Rules (GFR) provisions, Single Nodal Agency, Sparsh (SNA, Sparsh) norms as prescribed by the Department of Expenditure, Ministry of Finance, from time to time.

During FY 2024-25, Rs. 86.48 crs. were released to the State Government of Karnataka for implementing various components of Mission Vatsalya. A total of 4587 Children were supported through 127 CCIs. Further, 18,673 children were provided financial support under non-institutional care.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTS (B) & (D) OF THE RAJYA SABHA UN-STARRED QUESTION NO. 4307 FOR ANSWER ON 01.04.2026 RAISED BY SHRI NARAYANA KORAGAPPA REGARDING AIMS AND OBJECTIVES OF MISSION VATSALYA

The details of progress made under the scheme during last 5 financial years

A. Financial Progress for the last 5 years period

(Rs. in Crores)

| S. No. | Financial Year | Budget Estimate (BE) | Revised Estimate (RE) | Amount released |
|--------|----------------|----------------------|-----------------------|-----------------|
| 1 | 2024-25 | 1472.17 | 1423.15 | 1405.53 |
| 2 | 2023-24 | 1472.17 | 1272.17 | 1390.80 |
| 3 | 2022-23 | 1472.17 | 1123.75 | 1043.20 |
| 4 | 2021-22 | 900 | 829.65 | 761.18 |
| 5 | 2020-21 | 1500 | 881.56 | 856.66 |

B. Physical Progress for the last 5 years period

i. Number of Statutory Structures

| S. No. | Financial Year | State Child Protection Society (SCPS) | State Adoption Resource Agency (SARA) | District Child Protection Unit (DCPU) | Juvenile Justice Board (JJB) | Child Welfare Committee (CWC) |
|--------|----------------|---------------------------------------|---------------------------------------|---------------------------------------|------------------------------|-------------------------------|
| 1 | 2024-25 | 36 | 35 | 764 | 773 | 783 |
| 2 | 2023-24 | 36 | 35 | 762 | 774 | 781 |
| 3 | 2022-23 | 36 | 35 | 763 | 774 | 782 |
| 4 | 2021-22 | 35 | 35 | 734 | 727 | 753 |
| 5 | 2020-21 | 35 | 33 | 732 | 717 | 719 |

ii. Number of Homes/CCIs & Beneficiaries

| S. No. | Financial Year | No. of CCIs | No. of Beneficiaries |
|--------|----------------|-------------|----------------------|
| 1 | 2024-25 | 2559 | 76882 |
| 2 | 2023-24 | 2450 | 62592 |
| 3 | 2022-23 | 2305 | 57940 |
| 4 | 2021-22 | 2245 | 76118 |
| 5 | 2020-21 | 2215 | 77615 |

iii. Number of beneficiaries under Non-Institutional Care

| S. No. | Financial Year | Number of Children covered under Non-Institutional Care |
|--------|----------------|---------------------------------------------------------|
| 1 | 2024-25 | 170895 |
| 2 | 2023-24 | 121861 |
| 3 | 2022-23 | 62,675 |
| 4 | 2021-22 | 29,331 |
| 5 | 2020-21 | 29,331 |
